

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
JAIPUR BENCH

Jaipur, this the 18<sup>th</sup> day of December, 2008

ORIGINAL APPLICATION No.493/2008

CORAM:

HON'BLE MR. M.L.CHAUHAN, JUDICIAL MEMBER

Radha Kishan Dagar  
s/o Shri Kesri Lal ji,  
retired Postal Assistant, Kota  
r/o 1584-A, R.K.Puram,  
Kota.

..Applicant

(By Advocate: Shri Anupam Agarwal)

Versus

1. The Union of India through  
the Director General,  
Department of Posts,  
Dak Bhawan,  
New Delhi.
2. The Chief Post Master General,  
Rajasthan Circle,  
Jaipur
3. The Senior Superintendent of Post Offices,  
Department of Posts,  
Kota.

.. Respondents

(By Advocate: .....) 

O R D E R (ORAL)

The applicant has filed this OA thereby praying for the following reliefs:-

"It is therefore prayed that the original application may kindly be accepted and by appropriate order or direction, respondents should be directed to transfer his pension account to his bank i.e. SBBJ, Aero Drum Circle, Kota immediately so as to facilitate him with the loan to pay his dues to the UIT. Any other relief which this honourable tribunal deems fit may kindly be granted in favour of the applicant."

2. The case of the applicant is that after his retirement he is drawing his pension from Head Post Office, Grain Mandi, Kota. His grievance is that he has requested the authorities to transfer pension account of the applicant to his Bank i.e. Saving A/c No.51024546714 at State Bank of Bikaner and Jaipur, Aero Drum Circle, Kota as he intend to avail loan facility from the bank which facility can be extended only if the applicant draws pension from that Bank. The learned counsel for the applicant submits that he has also made repeated representations to the authorities, copy of which has been placed on record as Ann.A6, A1 and A2, but no decision has been taken on the representation of the applicant till date. The learned counsel for the applicant further submits that he will be satisfied at this stage if direction is given to respondent No.1 to decide representation of the applicant.

3. I have given due consideration to the submissions made by the learned counsel for the applicant. I am of the view that the matter can be disposed of at admission stage with a direction to respondent No.1 i.e. Director General, Department of Posts, Dak Bhawan, New Delhi to decide representation of the applicant dated 6.12.2008, which is at page 13 of the paper book.

4. Accordingly, respondent No.1 is directed to decide representation of the applicant dated 6.12.2008 by passing appropriate order within a period of six weeks from the date of receipt of a copy of this order and in case a favourable order is passed by the competent authority, pension account of the applicant may be transferred to the aforesaid bank expeditiously.

5. With these observations, the OA stands disposed of. Needless to add that if the applicant is still aggrieved by the order to be passed by the respondents, he shall file substantive OA.

  
(M.L.CHAUHAN)  
Judl.Member

R/